

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 563 of 2002

Jabalpur, this the 18th day of June, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mahan, Judicial Member

Karam Chand Jaiswal, age 61 years,
S/o Late Shri D.P. Jaiswal,
Retired Chargeman, Gr.II(NT)
Grey Iron Foundry, Jabalpur,
R/o No.30 Barrack, Theater Road
Cantt. Jabalpur(M.P.)

APPLICANT

(By Advocate - Shri T.P. Kashyap)

VERSUS

1. Union of India Through
Director General Ordnance Factory
Ordnance Factory Board, Ayudh
Bawan, 10-A, Shaheed Khudeeram
Base Road, Calcutta-700 001.
2. General Manager,
Grey Iron Foundry, Jabalpur(MP)
3. Garrison Engineer(West)
Khamaria, Jabalpur(M.P.)
4. Secretary, Govt. of India,
Department of Pension and
Pensioner's Welfare,
New Delhi.

RESPONDENTS

(By Advocate - Shri Gopi Chourasia)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

"(i).....be directed to consider the case of the applicant for granting continuity of his post service benefits ;

(ii)..... to make payment of the consequential benefits accrued on the continuity of post service benefits with arrears in the matters of pay fixation, leave encashment pension and gratuity".

2. Heard the learned counsel for the parties.
3. The brief facts of case are that the applicant has been appointed as Assistant Store Keeper in GIF, Jabalpur with effect from 4.2.74. Before that the applicant has worked under the respondent No.3(G.E.Khamaria) continuously for a period of 10 years 6 months and 13 days.



The applicant has retired from service on 30.6.2001. The respondents have not taken into consideration the past service rendered by him under the respondent No.3, G.E. Khamaria, which is about 10 years, 6 months and 13 days. The respondents have accepted the claim of the applicant for counting the past service rendered by him under the respondent No.3, but as stated by them vide their letters dated 7.10.2002 (Annexure-R-1) and 21.10.2002(Annexure-R-3) the applicant has rendered his past service only for 9 years and 6 days under the respondent No.3.

4. Since, the respondents have already accepted the claim of the applicant and they are in the process of settling the issue relating to past service rendered by him under the respondent No.3, the OA has become infructuous. The respondents are directed to settle the issue of counting the past service rendered by the applicant under the respondent No.3 as expeditiously as possible. The respondents are further directed to grant him all consequential benefits including all retiral benefits as a result of counting the past service rendered by the applicant under the respondent No.3 within a period of 3 months from the date of receipt of copy of this order. The applicant is at liberty to approach the Tribunal if he still feels aggrieved. No costs.



(Madan Mehan)
Judicial Member


(M.P. Singh)
Vice Chairman

SKM

Issued
On 29.6.04
BS

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि अर्घ्य दिनांक.....
(1) सचिव, उच्च न्यायालय एवं एकीकृत न्यायालय, जबलपुर
(2) आवेदक श्री/श्रीमती/श्री/श्रीमती.....के काउंसल TP Kashyap
(3) प्रत्यक्षी श्री/श्रीमती, एवं.....के काउंसल Gopi Chaurasia
संयोजक, न्यायालय, जबलपुर न्यायालय
सूचना एवं आचरण के कार्यवाही के लिए
जय रामदास
29.6.04